

total estimated cost of Rs. 7703.62 lakhs under the Centrally Sponsored Accelerated Rural Water Supply Programme since its inception in 1977-78.

(b) The total central assistance released so far is Rs. 1561.07 lakhs.

(c) The funds available under the Central Programme are limited and have to be allocated equitably to all States according to certain criteria. It is not, therefore, possible to provide 100 per cent assistance to each state. Schemes under the Central Programme are accordingly approved subject to the condition that the balance funds required to complete the schemes beyond what will be provided under the Central Programme should be met from the Minimum Needs Programme in the State Sector.

Funds of Reconstruction of Mahanadi-Birupa Barrage of Orissa

4687. SHRI A. C. DAS: Will the Minister of IRRIGATION be pleased to state:

(a) whether Government have a proposal for the reconstruction of some barrages during 1981-82;

(b) if so, whether necessary funds have been provided for the reconstruction of Mahanadi-Birupa-Barrage of Orissa during the above period;

(c) when this barrage work is likely to start; and

(d) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION (SHRI Z. R. ANSARI): (a) Yes, Sir. The Government of Orissa have a proposal for replacement of existing weirs on Mahanadi and Birupa by construction of two barrages.

(b) An outlay of Rs. 4.5 crores has been provided for this work during the year 1981-82.

(c) and (d) The work on the construction of the barrages has already been taken up and is expected to be

completed by 1985-86. This work includes construction of a barrage across the river Mahanadi 60 metres downstream of the existing Jobra weir and another barrage across the Birupa about 300 metres downstream of the existing Birupa weir. The Project, is estimated to cost Rs. 73.91 crores.

Limit on Dividend by Cooperative Societies

4688. SHRI R. P. SARANGI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether there is a maximum limit under the Delhi Cooperative Societies Rules, 1973 upto which the dividend can be paid by the Societies;

(b) whether Government are aware that this limit is hampering the growth of Cooperative movement as Thrift and Credit Societies are not able to attract more money particularly in view of high rates of interest on deposits by public undertakings; and

(c) whether it is proposed to enhance this limit and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): (a) Yes, Sir. Rule 79(1) of the Delhi Cooperative Societies Rules, 1973, provides that in no cooperative society shall the dividend shall exceed 10 per cent per annum on paid-up share capital.

(b) and (c) The limit of dividend on share-capital of members is prescribed in the Cooperative Societies Acts and Rules. This reflects one of the basic cooperative principles that share-capital should receive a strictly limited interest, if any. There is, however, no such restriction in cooperative legislation regarding the interest to be paid on deposits by members. It cannot, therefore, be said that restriction on dividend is hampering the growth of thrift and credit societies. On the other hand,

the number of such societies has been on the increase.

Model Bye-Laws for Thrift and Credit Cooperative Societies, Delhi

4689. SHRI R. P. SARANGI: Will the Minister of AGRICULTURE be pleased to state: -

(a) whether it is a fact that model bye-laws have been made by the Registrar under the Delhi Cooperative Societies Rules, 1973;

(b) whether it is mandatory for such societies which have been working satisfactorily for the last 30 years to adopt these bye-laws; and

(c) if not, the reasons why the Registrar is directing such societies to adopt the model bye-laws?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): (a) to (c). The Registrar of Cooperative Societies, Delhi, has framed model byelaws for cooperative societies in pursuance of the provisions contained in Rule 14 of the Delhi Cooperative Societies Rules, 1973, "which may be adopted with or without changes, if any". The model byelaws are framed keeping in view the provisions contained in the Delhi Cooperative Societies Act, 1972 and the Rules thereunder in force with effect from 2nd April, 1973. The old byelaws of the societies were framed in pursuance of the provisions of Bombay Cooperative Societies Act, 1925, as was applicable in the Union Territory of Delhi before 2nd April, 1973 and they do not, in all cases, conform to the provisions of the Delhi Cooperative Societies Act, 1972 and the Delhi Cooperative Societies Rules, 1973, presently in force in the Union Territory.

Fish Seed Projects

4690. SHRI RAMA CHANDRA RATH: Will the Minister of AGRICULTURE be pleased to state: -

(a) whether his Ministry has a proposal to set up some Fish Seed Projects in the country;

(b) the names of the States where such projects will be taken up;

(c) whether Orissa State will also be included in the above scheme;

(d) if so, the total amount involved in the fish seed hatchery project of Orissa; and

(e) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): (a) Yes, Sir. Under an Inland Fisheries Project with World Bank assistance fish seed production will be taken up by Fish Seed Development Corporations in the Project States.

(b) Orissa, Bihar, Madhya Pradesh, Uttar Pradesh & West Bengal.

(c) Yes, Sir.

(d) Rs. 1.30 crores.

(e) Four fish seed hatcheries will be set up in Orissa, of which 2 will be of 25 ha. size and the remaining 2 of 10 ha. size, which on full development will produce about 740 lakhs fingerlings per annum. The sites surveyed suitable for construction of hatcheries is in progress.

Provision of Electronic Telex Exchange

4691. SHRI RAMA CHANDRA RATH: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government has a proposal to provide electronic telex exchanges throughout the country;

(b) if so, whether such electronic telex exchanges are also going to be provided to Orissa;

(c) the expected time of the commencement of such proposals; and

(d) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KARTIK ORAON): (a)